<u>NOTICE</u>

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at the **Principal Seat at Bombay** that the Single Bench presided over by the **Hon'ble Shri Justice Somasekhar Sundaresan** has, on account of paucity of time, adjourned the matters on the Daily Board dated 22nd April 2025 as follows :

Sr No	Date	Sr No	Date
30 to 36	June 16, 2025	65	April 29, 2025
37 to 38	April 25, 2025	66 to 67	June 18, 2025
39	April 30, 2025	68 to 74, 76 to 78	June 19, 2025
40, 42 to 43	June 16, 2025	79 to 87	June 20, 2025
44 to 53	June 17, 2025	88	April 30, 2025
54	June 18, 2025	89	June 20, 2025
55	April 30, 2025	90 to 97	June 23, 2025
56 to 57	June 18, 2025	98 to 102	June 12, 2025
59	April 29, 2025	103 to 107	June 13, 2025
60 to 64	June 18, 2025	108 to 112	June 16, 2025

2. Ad-interim or interim reliefs, if any, that are operative until today, will continue to operate until the respective next dates. If such reliefs granted had not been for a limited period, such reliefs shall remain unaffected.

Dated this 25th day of April, 2025.

By order,

sd/-

sd/-

(A. H. Laddhad) Prothonotary & Sr. Master, High Court, O.S. Bombay. **(H. M. Bhosale)** Registrar (Judl-I), High Court, A.S., Bombay.